

Sri. Hari Narain Prasad.

1/20. 96

Shri. M. L. Paswan, Registrar Incharge.

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Nobody is present on behalf of the applicant. The applicant is directed to remove the defects by 9.4.96.

g
(M. L. Paswan)
Registrar I/C

PKL

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is absent. Defects have been removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 01.05.96.

g
(M. L. Paswan)
Registrar I/C

PKL

3/01.05.96 Counsel for the applicant : Shri R.K.Samrendra.

At the request of learned counsel for the applicant, let this matter be adjourned to 11.05.1996 for admission.

N. N. Verma
(N. N. Verma)
Member (A)

S.KJ

to be listed on
13/5/96 as 11.5.96
is Saturday.
the 13/5/96

4./ 14.5.96.

Counsel for the applicant: Shri B R.K.Samrendra.

Shri R.K. Sarmendra makes submission that the client has engaged Senior Counsel Shri Byash Muni Singh to argue this case. Shri Singh is reported to be sick and is not able to argue this case. He, therefore, prays for three weeks time. This case is listed before this Court as urgent D.B. matter. By the conduct of the applicant and the counsel it appears that there is no urgency in the matter. Let this case be put up before the D.B. as and when the same is available.

/CBS/

N.K. Verma
(N.K. Verma)
Member (A)

5/5.11.1996

None appears. List on 5.12.1996 for admission.

MPS.

(K.D.Saha)
(K.D.Saha)
Member (A)

(V.N.Mehrotra)
(V.N.Mehrotra)
Vice-Chairman

6/05.12.96

Shri R. Samrendra, counsel for the applicant.

Heard, learned counsel for the applicant.

2. Admit.

3. Issue notice to the respondent to file their reply within 4 weeks from now. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

*Notice issued
of Regd. No/for
on 14/01/97.
OBG*

4. List before Registrat on 10.02.1997 for completion of pleadings.

SKJ

(D.Purkayastha)
Member (J)

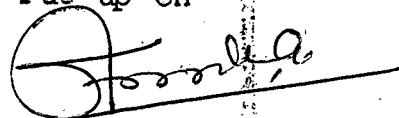
(K.D.Saha)
Member (A)

Notices issued on
10/1/97
Served
10/1/97

7/10.2.1997

None for the parties. Notices were issued to the respondents on 10.1.1997. Put up on 6.3.1997 for SR and W/s.

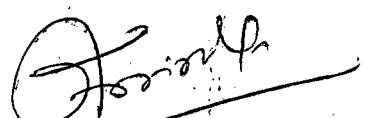
MPS.


(S.P.Sinha)
Dy.Registrar I/c

8/6.3.1997

None for the parties. Notices were issued to the respondents on 10.1.1997 but SRs are still awaited. Due to efflux of time notices upon the respondents deemed to have been served under order 5 Rule 19(A) of CPC. Put up on 17.4.1997 for filing W/s.

MPS.


(S.P.Sinha)
Dy.Registrar I/c

9/17.4.1997

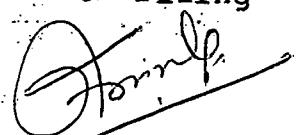
None for the parties. No W/s has yet been filed. Put up on 25.4.1997 for filing W/s.

MPS.


(S.P.Sinha)
Dy.Registrar I/c

10/25.4.1997

None for the parties. No W/s has yet been filed. Put up on 26.5.1997 for filing written statement.



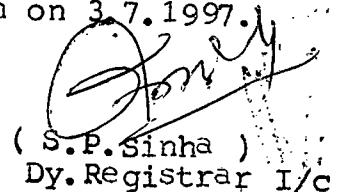
(S.P.Sinha)
Dy.Registrar I/c

MPS.

11/26.5.1997

None for the parties. No W/s has yet been filed, though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 3.7.1997.

*W/s filed on
behalf of
respondent and
file attached.*
N. Torno
29.5.97
MPS.


(S.P.Sinha)
Dy.Registrar I/c

12/03.07.97

W/s has now been filed. Rejoinder may be filed within two weeks.

List on 20.08.1997 for direction with the name of counsel for the applicant.

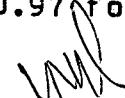

(V.N. Mehrotra)
Vice-Chairman

SKJ

13./ 20.8.97.

Rejoinder not filed so far. Three weeks further time is allowed for the same. List on 20.10.97 for direction.

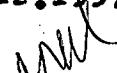
CBS/


(V.N. Mehrotra)
Vice-chairman

14/20.10.97

None for the applicant. Rejoinder has not been filed so far. Four weeks further time is allowed for the same.

List for direction on 09.12.1997.


(V.N. Mehrotra)
Vice-Chairman

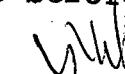
SKJ

15/09.12.97

Rejoinder not filed so far though sufficient time was given therefor.

List for hearing on 11.02.1998 before SMB.

SKJ

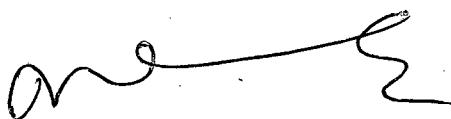

(V.N. Mehrotra)
Vice-Chairman

15

11.2.98

CM

None for the parties. List for hearing
on 27.4.98.



(R. Rangarajan)
Member (A)



(V.N. Mehrotra)
Vice-Chairman

17./ 27.4.98.

None for the applicant.

Shri Lalit Kishore, the Addl. Standing Counsel
for the Union of India respondents.

Nobody appears for the applicant today also. This
OA is dismissed in default.



(V.N. Mehrotra)
Vice-chairman

/CBS/